FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF R J BIO-TECH LIMITED

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	R J Bio-Tech Limited
2.	Date of Incorporation of Corporate Debtor	28/12/2005
3.	Authority under which Corporate Debtor is incorporated/registered	ROC Mumbai
4.	Corporate identity number/Limited liability identity number of Corporate Debtor	L24234MH2005PLC158420
5.	Address of the Registered Office and Principal Office (If any) of the Corporate Debtor	Registered Address: GUT No. 245, Bidkin, Taluka Paithan, Aurangabad, Maharashtra 431105 India
6.	Date of closure of Insolvency Resolution Process	29^{th} February 2024
7.	Liquidation commencement date of Corporate Debtor	29^{th} February, 2024 (Order received on 06^{th} March 2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name: Harish Kant Kaushik IBBI Reg. No. IBBI/IPA-001/IP-P01469/2018-2019/12340
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 1904, Sapphire Regency Towers, Kavesar, Ghodbundar Road, Thane (W), Thane, Maharashtra, 400615 Email: harishkant2007@gmail.com
10.	Address and E-mail to be used for correspondence with the liquidator	Address:106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: liquidator.rjbiotech@aegisipe.com
11.	Last date for submission of claims	05^{th} April 2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the R J Bio-Tech Limited on 29^{th} February, 2024 and the undersigned was appointed as Liquidator vide order dated 29^{th} February, 2024.

The stakeholders of R J Bio-Tech Limited are hereby called upon to submit their claims with proof on or before 05^{th} April 2024 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and

HARISH KANT KAUSHIK IBBI/IPA-001/IP-P-01469/2018-2019/12340 Insolvency Professional

Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

HARISH KANT KAUSHIK
IBBI/IPA-001/IP-P-01469/2018-2019/12340
Insolvency Professional

Date: 08th March 2024
Place: Mumbai

Harish Kant Kaushik
Liquidator of R J Bio-Tech Limited
IBBI Reg. No. IBBI/IPA-001/IP-P01469/2018-2019/12340
Authorization for Assignment valid till 29th November 2024